

Cont.Cas(C) No. 30 of 2013

17-6-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Gurung, Advocate, present for the petitioners.

Mr. R. Deb Nath, Advocate, present for the respondent
No.1.

Learned counsel for the respondent No. 1 prays for and is
allowed further one weeks' time to file the response.

List after one week.

S.Rynjah

CHIEF JUSTICE

CRP No. 8 of 2014

17-6-2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of learned counsel for the petitioner/revisionist.

List on Monday (23-6-2014) for hearing.

S.Rynjah

CHIEF JUSTICE

CRP No. 10 of 2014

17-6-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, present for the revisionist.

Learned counsel for the revisionist states that under the interim order, rent has already been allowed to be deposited by the revisionist (tenant), as such this revision has become infructuous.

Accordingly, the revision stands disposed of as infructuous in terms of the interim order dated 15-5-2014.

S.Rynjah

CHIEF JUSTICE

